- (iii) Unleaded petrol is supplied in the entire country from 1.2.2000 and diesel with 0.25% sulphur maximum content is supplied from 1.1.2000 in the entire country. Ultra low sulphur (0.05%) fuel has also been introduced in major cities.
- (iv) Compressed Natural Gas (CNG) is supplied to automobiles through a number of retail outlets in Delhi and Mumbai to cater to the CNG vehicles.
- (v) Benzene content in petrol has been reduced.
- (vi) A network of 295 Ambient Air Quality Monitoring Stations has been set up throughout the country.
- (vii) Emission standards for industries have been notified under the Environment (Protection) Act, 1986 to check pollution.
- (viii) Steps have been taken to control pollution from 17 categories of highly polluting industries.
- (ix) Industries are also required to provide necessary pollution control measures before commissioning of their plants.
- (x) Industries are require to take consent from the respective State Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 for discharging their effluent and hazardous waste.
- (xi) Environmental Action Plans for 24 critically polluted areas have been prepared and are under implementation.

National parks and sanctuaries in Chhattisgarh

- †332. SHRI RAMADHAR KASHYAP: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) the funds earmarked for Chhattisgarh for development national parks and sanctuaries;
 - (b) the amount sanctioned and allocated out of the above, so far; and
- (c) if not, the reasons for this delay and by when the State would get these funds?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) During the current financial year Rs. 100.00 lakhs has been earmarked for Chhattisgarh under the Scheme "Development of National Parks and Sanctuaries".

(b) and (c) For processing the proposals for release of assistance to the State Governments, Utilisation Certificate for funds released during the last financial year is a mandatory requirement. The Chief Wildlife Warden, Chhattisgarh has not sent the certificate with the proposals for assistance during the year 2002-2003.

Pollution by thermal power stations

- † 333. SHRI RK. MAHESHWARI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether he has addressed a letter to Minister of Power recently, regarding non-installation of pollution control equipments by many thermal power stations in the country;
- (b) if so, the names of thermal power stations to which the Central Pollution Control Board had issued notices during the last five years, and had intimated the Ministry of Power; and
- (c) the number of thermal power stations in the country, the names of those which have installed pollution control equipments, of those where equipments are out of order and of those which have not installed such equipments, so far?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU): (a) Yes, Sir.

- (b) The names of Thermal Power Stations to which the Central Pollution Control Board has issued directions under Section 5 of the Environment (Protection) Act, 1986 are given in Statement-I [See below).
- (c) There are 81 Coal based thermal power plants operating in the country. The names of the thermal power plants where the pollution control equipments are operating satisfactorily and are complying with the Environmental standards are given in the Statement-Il [See below).

[†]Original notice of the question was received in Hindi.